SUPREME COURT OF INDIA

This file relates to the proposal for appointment of following three Additional Judges as permanent Judges of the Gauhati High Court:

- 1. Mr. Justice Lanusungkum Jamir,
- 2. Mr. Justice Manash Ranjan Pathak, and
- 3. Smt. Justice Rumi Kumari Phukan

The Collegium of the Gauhati High Court <u>vide</u> Minutes dated 20th September, 2017 has recommended the above-named Additional Judges for appointment as Permanent Judges of that High Court.

We have taken note of the observation of the Department of Justice that concurrence of the concerned State Governments has not been received and the file has been referred since terms of two Additional Judges is going to expire shortly on 21st November, 2017.

In order to ascertain suitability of the above-named recommendees for being appointed as Permanent Judges, we have consulted our colleagues who are conversant with the affairs of the Gauhati High Court. Two of the consultee-colleagues have suggested that their overall performance ought to be observed further. Copies of letters of their opinion received in this regard are placed below.

Having taken note of the views of our consultee-Judges and the report of the Committee constituted by the Chief Justice of India in terms of recent resolution passed by the Supreme Court Collegium on 26th October, 2017 (copy placed below), the Collegium resolves to recommend that for the present:

- S/Shri Justices (1) Lanusungkum Jamir, and (2)
 Manash Ranjan Pathak, be appointed as Additional Judges for a fresh term of one year w.e.f. 22.11.2017; and
- Smt. Justice Rumi Kumari Phukan, be appointed as Additional Judge for a fresh term of one year w.e.f. 07.01.2018.

